

OP. No. 3148/96. C17
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1262/96.

Dt. of Decision : 22-10-96.

S. Subba Rao

.. Applicant.

Vs.

1. The Director, National Research Centre for Sorghum, Rajendra Nagar, Hyderabad-30.
2. The Secretary, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi-01.
3. The Govt. of India, Rep. by its Secretary, M/o. Commerce, New Delhi.
4. The Director, Directorate of Oil Seeds Development, Telhen Bhawan, Himayathnagar, Hyderabad-29.
5. The Secretary, M/o, Agriculture, Krishi Bhawan, New Delhi-1. .. Respondents.

Counsel for the applicant : Mr. A. Rama Narayana

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

ORDER

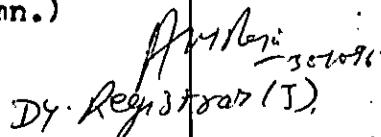
Heard Mr. A. Rama Narayana, learned counsel for the applicant and Mr. N. R. Devaraj, learned counsel for the respondents.

2. The main prayer in this OA is that his final settlement dues should be expedited. The applicant may submit a suitable representation in this connection to the concerned authorities who should look into this grievance and decide this case expeditiously preferably within 3 months from the date of receipt of the representation from the applicant in accordance with law. If the applicant is aggrieved by the reply to be given, he may file a fresh OA either one or two depending upon the nature of the relief prayed for in the proposed fresh OA/OAs.

3. The OA is disposed of at the admission stage itself as above. No costs.


(R. Rangarajan)
Member(Admn.)

Dated : The 22nd Oct. 1996.
(Dictated in the Open Court)


D.Y. Registrar (T)

(48)

: 2 :

Copy to:-

1. The Director, National Research Centre for Sorghum, Rajendra Nagar, Hyd.
2. The Secretary, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
3. The Secretary, Ministry of Commerce, Govt. of India, New Delhi.
4. The Director, Directorate of Oil Seeds Development, Telhen Bhavan, Himayathnagar, Hyd.
5. The Secretary, Ministry of Agriculture, Krishi Bhavan, New Delhi.
6. One copy to Sri. A.Rama Narayana, advocate, CAT, Hyd.
7. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
8. One copy to Library, CAT, Hyd.
9. One spare copy.

Rsm/-

07/11/96 22/12/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 22/10/96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

O.A.NO. ⁱⁿ 1262/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

- 4 NOV 1996

हैदराबाद बैठकी
HYDERABAD BENCH